

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION & BROADCASTING**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1518
(TO BE ANSWERED ON 01.01.2018)**

DISCLOSURE OF OWNERSHIP OF MEDIA HOUSES

1518. SHRI MD. NADIMUL HAQUE

Will the Minister of INFORMATION & BROADCASTING be pleased to state:

- (a) whether Government is planning to make it mandatory for the Media Houses to disclose their ownership details in the public domain and if so, the details thereof;
- (b) if so, by when Government is planning to pass such a notification; and
- (c) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING { COL. RAJYAVARDHAN RATHORE (Retd.) }

(a) to (c) : Ministry of Information & Broadcasting vide web notice dated 07.12.2017 advised all Broadcasting Companies having permission for TV Channel/Teleport to keep their data updated on the Ministry of Corporate Affairs portal/website. Registrar of Newspapers for India (RNI) intimated that as per section of 19(G) of the Press and Registration of Books Act, submission of annual statement by all registered publications is mandatory. As far as the ownership of publications/newspapers registered with RNI office is concerned, the ownership details as authenticated by the district magistrate concerned are already in the public domain on the website of RNI www.rni.nic.in.

Ownership details of participants in the auction of Phase III Private FM radio channels [Batch I (2015)] and [Batch II (2016)] continue to be available on the Ministry's website i.e. www.mib.nic.in.
